ORIGINAL APPLICATION N0.060/00199/2018

Chandigarh, this the 20th day of February, 2018
...
CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

Nitin Kumar Yadav, IAS (HY: 2000), Aged 41 years, S/o Sh. Daryao Singh Yadav, presently working in the rank of Secretary as Secretary and Director General, Urban Local Bodies Department, Haryana, Bay No. 11-14, Sector 4, Panchkula Group A

....**Applicant**

(**Present**: Mr. R.K. Sharma, Advocate)

VERSUS

1. Union of India through Secretary to Government of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, New Delhi.
2. Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi through its Secretary.
3. State of Haryana through Chief Secretary (Personnel Department), Haryana Civil Secretariat, Chandigarh.

....**Respondents**

ORDER (Oral)
JUSTICE M.S. SULLAR, MEMBER (J)

1.   The main contention of learned counsel, at this stage, is that although the applicant has already filed a revision petition dated 03.11.2017 (Annexure A-9), against the order of penalty, imposed on him, by the Competent Authority, but the same has not yet been decided, by the Revisional Authority.

2.   Having heard learned counsel for the applicant, having gone through the pleadings, with his valuable assistance, and after considering the entire matter, and without expressing any opinion on merits, lest it may prejudice the case of either side, the Original Application (O.A.) is hereby disposed of, with a direction to the Chief Secretary (Personnel Department) Haryana (Respondent No.

3), to decide the indicated revision petition, filed by the applicant, by passing a reasoned/speaking order and in accordance with law, within a period of one month from the date of receipt of a certified copy of this order.

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(P. GOPINATH)　　　　　　　　**(JUSTICE M.S. SULLAR)**
MEMBER (A)　　　　　　　　　　**MEMBER (J)**

Dated: 20.02.2018

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